

(i) G. S. R. 1037 (E) published in Gazette of India dated the 27th October, 1988 approving the Cochin Port Trust (Handling of Freight Containers carrying Dangerous/Hazardous Cargo) Regulations, 1987.

(ii) G. S. R. 2(E) published in Gazette of India dated the 3rd January, 1989 approving modified the Kandla Port Trust (Licensing of Stevedores) Regulations, 1988.

(iii) G. S. R. 14(E) published in Gazette of India dated the 9th January, 1989 approving the Madras Port Trust (Handling of Freight Containers containing Dangerous/Hazardous Cargo) Regulations, 1987.

(iv) G. S. R. 40(E) published in Gazette of India dated the 19th January, 1989 approving the Bombay Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988. [Placed in library See No. LT-7483/89]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Port Trust for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Madras Port Trust for the year 1987-88.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in library. See No. LT-7484/89]

(4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port

Trust for the year 1987-88 together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Kandla Port Trust for the year 1987-88.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in library. See No. LT-7485/89].

12:38 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Direct Tax Laws (Amendment) Bill, 1989, which was passed by the Lok Sabha at its sitting held on the 23rd February, 1989, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".